

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

21.

C.P. (IB)/329(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

Minions Ventures Private Limited

Vs

Deepak Dilip Avhad

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Ms. Amruta Sawant, Ld. Counsel for the Financial Creditor present.
2. Counsel for the Financial Creditor submits that she got oral instructions from the client that the Financial Creditor is intends to withdraw the company petition. In view of the above, company petition C.P. (IB)/329(MB)2024 is **dismissed as withdrawn.**

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)